

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(18) C.P. No.1202/10/(MB)/2017
M.A. 529/2018, 559/2018, 609/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 11.07.2018

NAME OF THE PARTIES: KSS Petron Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT : 10 of I & B Code, 2016

ORDER

1. The Learned Representative of both the sides are present.
2. MA No. 529/2018 heard. This Application is filed by the Resolution Professional. It is stated that preferential payments have been made to following parties:
 - A. Mr. Shiv Mangal Singh, Flat No. E-2, 149/2 Friends Apartment, New Basti, Devilgaon, New Delhi 110062
 - B. Abylai Kariba Yev, House No-19, Tyanshanskaya Street, Almaty.
 - C. SabitZhanassov, House NO-117, Buidling-A, Apartment 69, 8-Line, Almaty-050057 KZ.
 - D. Rakesh Tiwari, 9/12 Pragati Nagar, Ujjain-456001 MP.
3. Prima facieit appears that on receiving the Forensic Report, the Resolution Professional is of the view that preferential payments have been made, hence seeking time for recovery of the impugned amount. Resolution Professional is directed to issue notices to all the parties.
4. The Registry is also directed to issue notices to all the parties.
5. The matter is adjourned to **02.08.2018**.

SD/-
M.K. SHRAWAT
Member (Judicial)

11.07.2018.
Aah/HHS/Suresh